

जिला आगरा में बटेश्वर के मन्दिर

५०३. श्री ब्रज राज सिंह : क्या बंजानिक अनुसंधान और सांस्कृतिक-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि जिला आगरा में ४०० वर्ष पुराने बटेश्वर के मन्दिर अब गिरने लगे हैं; और

(ख) क्या सरकार का विचार इन मन्दिरों को केन्द्रीय पुरातत्व विभाग के नियन्त्रण में लाने का है ?

बैज्ञानिक अनुसंधान और सांस्कृतिक-कार्य उपमंत्री (डा० म० मो० दास) : (क) और (ख) : अधीक्षक, पुरातत्व, आगरा मण्डल जल्दी ही इन मंदिरों का मुलाहजा करने जा रहे हैं। मुलाहजे के बाद कोई मंदिर संरक्षण के योग्य समझ गया तो उसे रक्षित घोषित कर दिया जायेगा।

Trench Accident at Rourkela

504. **Shrimati Mafida Ahmed:** Will the Minister of Steel, Mines and Fuel be pleased to lay a statement on the Table regarding the Trench accident at Rourkela on 1st November, 1960?

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): At about 12.15 P.M. on the 1st November, 1960, a trench that was being dug near the Hot Mill Road in the Rourkela Steel Plant caved in burying three unskilled workers of the Contractor. Two of the workers died on the spot while the third has been admitted in the Hospital with injuries. A detailed report on the accident is awaited.

12 hrs.

MOTIONS FOR ADJOURNMENT

EXPLOSION IN BOMBAY

Mr. Speaker: I have received notice of adjournment motions on the following:

"Immediate need to discuss the explosion on 18th November, 1960

1323 (Ai) LS—5.

in Bombay resulting in death of 11 people....

Shri Braj Raj Singh (Ferozabad): Fourteen now.

Mr. Speaker: "...including 3 children and serious injuries to 38 people. It is further reported that more people who were admitted in the hospital have died."

There are three adjournment motions on this. Normally I do not admit this, but when there was a similar case relating to some accident in Calcutta, questions were put in the House and hon. Shri K. C. Reddy, I think, said that he would appoint a committee or ask the investigator to go and make enquiries. Let me ascertain from the hon. Minister what the situation is.

Shri Tangamani (Madurai): In the case of the Calcutta accident we were told that inspection by the eastern circle was not done frequently as was expected. I would like the hon. Minister to state whether in respect of the Bombay circle in this case there has been any complaint about lack of inspection.

The Deputy Minister of Works, Housing and Supply (Shri Anil K. Chanda): From the information that we have at our disposal we learn that the accident occurred in a bangle shop where they had stored plastic materials, selenium powder, cadmium sulphate and some drums supposed to have contained acetone, lot of aluminium foil for packing purposes, glass bangles and acetate sheets and some ordinary paper materials. It is understood that the godown was not licensed by the Bombay Corporation, as it should normally have been, for storing inflammable materials. None of the materials is covered by the Petroleum Act or the rules made thereunder including the Cinematograph films Rules, and as such the Department of Explosives is not concerned with the licensing of this godown. The Bombay Corporation is

[Shri Anil K. Chanda]

concerned with the control of these premises. Enquiries by the local authorities are in progress. A detailed report is expected in a day or two. According to reports, not verified, 17 died and over 50 were injured.

Shri Braj Raj Singh: Recently certain explosions took place at Firozabad which happens to be the centre of the glass bangle industry. I want to know whether this shop, which is reported to be a glass bangle shop was owned by some body from Firozabad, and if so the man who owned that shop.

Shri Anil K. Chanda: So far as the Central Government is concerned, we are responsible only for the working of the Indian Explosives Act of 1884 and the Petroleum Act of 1934.

Mr. Speaker: The hon. Minister is not aware of those details.

Shri Anil K. Chanda: These details, of course, I am not aware of.

Shri S. M. Banerjee (Kanpur): In the case of such accidents, how is it that we have always to table adjournment motions and get statements? When a serious accident takes place anywhere, is it not possible for the Minister to make a statement *suo motu*?

Mr. Speaker: I am really sorry that there is always an attempt on the part of some Members to vest this House with jurisdiction over matters over which this House has no jurisdiction. We forget very often that there are other representative institutions in this country. It is a federal structure, not a unitary Government. Therefore, whatever might be the temptation, and however serious an accident might be, I am not going to allow enlargement of the jurisdiction of this House and make hon. Members responsible for things for which they are not, under the Constitution, responsible at all.

Shri T. B. Vittal Rao (Khammam): May I ask for some information?

Mr. Speaker: I am not going to allow. They can ask for information about what happens in Los Angeles. I do not give my consent to this adjournment motion.

Shri Braj Raj Singh: Can I seek some information from the hon. Home Minister?

Mr. Speaker: Order, order. The hon. Minister has definitely stated that this does not come under the Explosives Act.

Shri S. M. Banerjee: How does he know it?

Shri Vajpayee (Balrampur): Without making a proper enquiry.

Mr. Speaker: To the extent they have made enquiries, this does not come under the Explosives Act. It is bangle manufacture for which the licence ought to have been taken from the Corporation. I do not know why the Corporation did not give the licence. Hon. Members who are in the Corporation will put that question and elicit the answer.

OVERTURNING OF DREDGER IN THE HOOGHLY

Mr. Speaker: I will proceed to the next adjournment motion:

"Immediate need to discuss the Dredger disaster in the Hooghly river on Friday the 18th November, 1960 resulting in loss of lives of nearly 18 people including foreigners."

Some Hon. Members rose—

Mr. Speaker: I would like to remind hon. Members that after they table the adjournment motion, if, in addition to what they have stated there, they want a clarification on any particular point, they may ask for it. At this stage I am not going to allow